

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B', NEW DELHI**

Before Ms. Suchitra Kamble, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 6389/Del/2017 : Asstt. Year : 2014-15

Ester India Chemicals Pvt. Ltd., BGJC & Associates LLP, Raj Tower, G-1, Alakhnanda, Community Centre, New Delhi-110016	Vs	DCIT, Circle-8(2), New Delhi-110002
(APPELLANT)		(RESPONDENT)
PAN No. AAACE1280F		

Assessee by : None

Revenue by : Sh. Umesh Takyar, Sr. DR

Date of Hearing: 11.10.2021

Date of Pronouncement: 11.10.2021

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-37, New Delhi dated 31.08.2017.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the revenue is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.

Order Pronounced in the Open Court on 11/10/2021.

Sd/-

(Suchitra Kamble)
Judicial Member

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 11/10/2021

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR